

Item No. 25
State vs. Madan Lal

FIR No. 71/2011
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of recording the statement of the accused under section 313 Cr.P.C., however, none has joined the proceedings on behalf of the accused. Therefore, let court notice be issued to the accused as well as to his counsel for 27.10.2020.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020

Metropolitan Magistrate
West District, Room No. 211, West P.O.
The Hon'ble Courts, Delhi

Item No. 22
T. G. Leisure @ Resort Pvt Ltd vs. Ram Kumar Gupta

CC No. 3702/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Sh. Amit Sharma, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

At request, put up on 21.01.2021 for PSE.


(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
जिला परिषद, कमरा नं. 355, टाउन
West District, Room No. 355, Town
जिस इलाके न्यायालय, दिल्ली
The Hon'ble Courts, Delhi

Item No. 24
State vs. Vipul Dhingra

FIR No. 136/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of PE.

Put up on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
महानगर दण्डाधिकारी, नया दिल्ली
Metropolitan Magistrate
जिला परिषद, इलाका नं. 06, पुरी
West District, Room No. 303, Th
टीएस इलाहाबादी न्यायालय, डि
The District Courts, Del

Item No. 23
State vs. Bablu Singh

FIR No. 185/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of PE.

Put up on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Punjya)
MM-06, West District
THC, Delhi/17.09.2020

Metropolitan
Police Station
West District, New Delhi
Date: 17/09/2020
To: The District Judge

Item No. 20
State vs. Manoj Kumar

FIR No. 106/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of PE. Therefore, put up the matter on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020

Metropolitan Magistrate
दिल्ली नगर, 4000 4 200 200
West District Court No. 06, Delhi
दिल्ली नगर न्यायालय, 4000 4 200 200
The Hon'ble Court, Delhi

Item No. 21

State vs. Manoj Kumar @ Pahiya

FIR No. 541/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of PE. Therefore, put up the matter on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020

Metropolitan Police
जिला पुलिस, कमरा नं. 006
West District, Room No. 006
वीस हजारी नगर, दिल्ली
The Metropolitan Police

Item No. 17
State vs. Mohit Bhardwaj

FIR No. 441/2020
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Accused not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Jail superintendent is directed to produce the accused through V/C on the next date of hearing failing which adverse order shall be passed against him.

Put up on 01.10.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
TLC, Delhi/17.09.2020
Metropolitan Magistrate-06
जिला पुलिस, कमरा नं. 365, ट्रेन प्लॉट
West District, Room No. 365, Train Plot
दिल्ली नगरी अदालत, दिल्ली
The District Courts, Delhi

Item No. 19

State vs. Gurpreet Singh etc

FIR No. 1258/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that the matter is at the stage of PE. Therefore, put up the matter on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020

बबिता पुनिया
Ms. BABITA PUNIYA
बबिता पुनिया
Metropolitan Magistrate-06
West District, Block No. 25
The Hari Nagar Court, Delhi

Item No. 18
State vs. Ravinder Singh

FIR No. 393/2013
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Ms. Kanika Mittal, learned counsel for the complainant through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-06, West District
THC, Delhi/17/09/2020

Metropolitan
पुलिस स्टेशन नंबर 354
West District, Police No. 354
पुलिस स्टेशन नंबर 354
The District Court, Delhi

Item No. 16
State vs. Mohit

FIR No. 431/2020
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Accused not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Jail superintendent is directed to produce the accused through V/C on the next date of hearing failing which adverse order shall be passed against him.

Put up on 01.10.2020 for further proceedings.

(Babita Punjya)
MM-06, West District
THC, Delhi/17.09.2020

West District, Room No. 205
The District Court

Item No. 15
State vs. Arjun

FIR No. 312/2020
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for IO

Accused is stated to be in J/C (not produced from J/C)

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Let fresh court notice be issued to the IO and Jail Superintended for 01.10.2020.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Metropolitan Magistrate-03
जिला परिषद, कमरा नं. 206, टि.डी.सी.
West District, Room No. 206, T.D.S.I.
दिल्ली हाउसिंग कॉम्प्लेक्स, दिल्ली
The District Courts, Delhi

Item No. 14
Untrace Report

FIR No. 501/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Let notice be issued to the complainant for 21.01.2021.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Metropolitan Magistrate
West District, Room No. 258, The
Tis Hazari Courts, Delhi

Item No. 11
State vs. Ranjeet

FIR No. 256/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Process could not be issued due to lock-down.

Let summons be issued to the accused with notice to his surety for 21.01.2021.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Ms. BABITA PUNIYA
अधीनस्थ न्यायाधीश
मेट्रोपॉलिटन डिस्ट्रिक्ट कोर्ट
दिल्ली, भारत
West District Court No. 06, Delhi
17.09.2020
The District Court, Delhi

Item No. 13
Untrace Report

FIR No. 402/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Let notice be issued to the complainant for 21.01.2021.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
बहुतमहानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
खिला परिषद, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
To Hazari Courts, Delhi

Item No. 12

State vs. Md. Jibrail

FIR No. 20/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Accused not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Jail Superintendent is directed to produce the accused on next date of hearing through V/C failing which adverse order shall be passed against him.

Put up on 01.10.2020 for SOD/committal proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020

महानगर न्यायालय
Metropolitan Magistrate
दिल्ली पुलिस, कमरा नं. 355, टिहरी
West District, Room No. 355, Tihar
टीहरी इलाके न्यायालय, दिल्ली
Tia Hazari Courts, Delhi

Item No. 9

State vs. *Mithu Prasad*

FIR No. 157/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of arguments on the point of charge; however, none has joined the proceedings on behalf of the accused. In view of the same, matter stands adjourned for 21.09.2021.

(Babita Punjya)

MM-06, West District

THC, Delhi/17.09.2020

MA BABITA PUNJYA

राज्य प्रशासनिक विभाग-76

Metropolitan Magistrate-06

दिल्ली न्यायालय, पश्चिम क्षेत्र, ब्लॉक-06

West District, Puzon No. 303, Third Floor

दिल्ली न्यायालय, पश्चिम क्षेत्र

The District Courts, Delhi

Item No. 8
State vs. Raju @ Atungo

FIR No. 362/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Sh. Shekhar Bhambrl, learned counsel for the complainant through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Process could not be issued due to lock-down.

Let summons be issued to the accused with notice to his surety for 22.01.2021.

(Bhola Prasad)
MBA-06, W-11A District
TIG-06/17-09/2020
Muzo Office, 1st floor, 1st
Muzo Office, 1st floor, 1st
1st floor, 1st floor, 1st floor
1st floor, 1st floor, 1st floor
1st floor, 1st floor, 1st floor

Item No. 10
State vs. Naresh Sukh Dev Shinde

FIR No. 1509/2015
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Summons could not be issued due to lock down.

Issue summons to the accused with notice to his surety for 21.01.2021.

Notice be also issued to the complainant for next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020

बबीता पुनिया
Ms. BADITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
पिता पुलिस कमरा नं 325, तृतीय कोठ
West District, Room No. 325, Third Floor
दोस हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

Item No. 2
State vs. Sandeep @ Mirchi

e-FIR No. 17434/20
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that vide the previous order/s, NBWs were directed to be issued against the accused, however, same could not be issued due to lock down. In view of the same, put up the matter on 21.01.2021 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दस्तावेजारी न्यायालय-06
Metropolitan Magistrate-06
विद्या परियोजना, कमरा नं. 355, तृतीय मंजूर
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
The Metropolitan Courts, Delhi

Item No. 6
State vs. Seeta Bala

FIR No. 1571/2013
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused and complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Last court notice be issued to the complainant as well as to the accused 21.01.2021.

(Babha Punya)

MM-06, West District

THC, Delhi/17.09.2020

Ms. Ushara

Assistant Registrar

Magistrate, Sec. 4, 20, 2020

West District, Sec. 4, 20, 2020

West District, Sec. 4, 20, 2020

The District Court

Item No. 3
State vs. *Gautam Kohli*

FIR No. 472/2017
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020


Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Perusal of the file reveals that vide last order, non-bailable warrants were directed to be issued against the accused to secure his presence, however, process could not be issued due to lock-down.

Let previous order be complied for 21.01.2021.


(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020

महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय मं.
West District, Room No. 355, Third Floor
तीस हज़ारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 5

State vs. Hamesh @ Manu etc

FIR No. 484/2018.

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Accused Vivek not produced from J/C


None for rest accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

Jail superintendent is directed to produce the accused namely Vivek on the next date of hearing through V/C failing which adverse order shall be passed against him.

Notice of also issued to the remaining accused persons as well as to their counsel.

Put up on 01.10.2020 for further proceedings.


Babita Punjya
Jr. Asstt. Commr.
MM-06, West District
HC, Delhi/17.09.2020
Phone: 011-2611 2300, 2611 2307
What's App: 98100 2556, 77642 1904
e-mail: babita_punjya@jctd.delhi.nic.in
The Muzari Courts, Deery

**Item No.1
Untrace Report**

FIR No. 460/2015
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for complainant/victim

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 21.01.2021 for further proceedings.

Meanwhile notice be also issued to the victims for next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Ma. BABITA PUNIYA
बाबिता हजारी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस कमरा नं. 355, थर्ड फ्लोर
West District, Room No. 355, Third Floor
रीरा हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

Item No. 4

Closure Report

FIR No. 246/2014
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that vide last order, time was granted to the complainant to file the protest petition; however, he has not filed the same till date. In the interest of justice, one more opportunity is granted to the complainant to file the protest petition.

IO be also summoned for the next date of hearing.

Put up on 21.01.2021 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Metropolitan Magistrate
जिला परिषद, कमरा नं. 355, 17.09.2020
West District, Room No. 355, 17.09.2020
दिल्ली पुलिस अधीकरण, 17.09.2020
The Metropolitan Magistrate, Delhi

Item No. 7
State vs Prince Chopra

FIR No. 336/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of framing the notice; however, none has joined the proceedings on behalf of the accused. In view of the same, put up on 21.01.2021.

(Babita Punjya)
MM-06, West District
THC, Delhi/17.09.2020

Ms. GADITA PUNJYA
राजस्थान हाइकोर्ट, मुंबई-06
Metropolitan Magistrate-06
फाईल नंबर, 336/2018 पीसी
West District, Room No. 336, Hari Nagar
दिल्ली हाइकोर्ट, मुंबई
The Hazrat Courts, Delhi